

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31651/2016

(Arising out of impugned final judgment and order dated 18/05/2016 in CMWP No. 12063/2002 passed by the High Court Of Judicature at Allahabad)

VED PRAKASH AND ANR.

Petitioner(s)

VERSUS

STATE OF UP AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 28/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Ambhoj Kumar Sinha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Despite service of notice, none appears for the respondents.

The petitioners are directed to serve notice on the Standing Counsel for the State of Uttar Pradesh.

Upon service of notice, the Standing Counsel for the State of Uttar Pradesh is directed to get the instruction.

Post on 14.12.2016.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR